

[English]

Central Bureau of Investigation

5998. SHRI SUDHIR SAWANT : Will the PRIME MINISTER be pleased to state :

(a) whether the C.B.I. has taken any concrete steps to detect money laundering in the country;

(b) if so, the details thereof; and

(c) the nature of coordination between C.B.I. and Ministry of Finance and its organisation in detection of economic crimes?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI MARGARET ALVA) : (a) and (b). Directorate of Enforcement in the Ministry of Finance are concerned with detection of FERA violation cases, to whom such cases are referred by the CBI as and when they come to their notice.

(c) The Economic Offences Wing created recently in CBI looks into Economic Crimes/Band related offences etc. CBI holds meetings with M/Finance for detection of Economic Crimes and to discuss strategy to combat the same. Similarly meetings are held between officers of Narcotics Central Bureau and CBI for better coordination to deal with and to detect cases related to NDPS Act.

AIDS Control

5999. SHRI V. KRISHNA RAO : Will the PRIME MINISTER be pleased to state :

(a) whether WHO's South-East Asia Regional Office in Delhi has given a call to develop a national policy for Sexually Transmitted Diseases and AIDS;

(b) if so, the details thereof; and

(c) the steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SILVERA) : (a) to (c). WHO South-East Asia Regional Office has been propogating early diagnosis; using syndromic approach, and effective treatment of STDs; according the programme to control STD/AIDS a very high priority; and formulating appropriate policies and strategies in this respect. The policies and strategies suggested by the WHO are integrated within the framework of the strategies of National AIDS Control Programme.

[Translation]

Leprosy Eradication

6000. SHRI MANJAY LAL : Will the PRIME MINISTER be pleased to state :

(a) whether the World Bank, International Organisations and the foreign countries have given loans

on easy terms for the eradication of leprosy programme with the assistance of voluntary organisations;

(b) if so, the details thereof;

(c) the amount allocated to Bihar during the current year to undertake this programme; and

(d) the steps taken to solve the problems being faced by the voluntary organisations in the implementation of this programme?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SILVERA) : (a) and (b). World Bank has committed Rs. 302 crores soft loan for a period of 6 years for National Leprosy Eradication Programme. DANIDA is providing an assistance of Danish Kroner (DKK) 150 millions to be utilised in 6 years by NLEP in 8 districts in Madhya Pradesh, Orissa and Tamil Nadu. Earlier, SIDA provided assistance for 30 districts and NORAD for 3 districts and their terms of assistance has already completed.

(c) An amount of Rs. 330.40 lakhs has been allocated for Bihar during the current year under National Leprosy Eradication Programme.

(d) Annual Conference of voluntary organisations is held every year to discuss their problems and share their experiences. Free Anti-Leprosy drugs are supplied to all the registered volunatry organisations.

[English]

Medicinal Plants

6001. DR. ASIM BALA : Will the PRIME MINISTER be pleased to state :

(a) whether the Government have identified or propose to identify medicinal plants for registration under patent;

(b) if so, the details thereof; and

(c) the details regarding the approach in biological sciences and the implications of patent laws on living organism?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI) : (a) No Sir.

(b) Does not arise.

(c) Under the Patent Act, 1970, no patent is granted for patent applications relating to living organisms.

Ayurveda

6002. SHRIMATI DIPIKA H. TOPIWALA : Will the PRIME MINISTER be pleased to state :

(a) whether the National Institute of Ayurveda has been engaged in the research activities of Ayurveda;

(b) if so, whether the funds provided to the Institute are sufficient; and

(c) if not, the steps proposed to be taken to strengthen the Institute?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PABAN SINGH GHATOWAR) : (a) and (b). Yes, Sir.

(c) Does not arise.

Training of Soldiers of Foreign Countries

6003. SHRI TARA SINGH : Will the PRIME MINISTER be pleased to state :

(a) whether any soldiers from foreign countries have been provided with army training in various Indian army schools in the past; and

(b) if so, the justification thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) Yes, Sir, to friendly foreign countries.

(b) Provision of training to officers (Commissioned and non-Commissioned) nominated by partner-countries is part of our overall cooperation programme with developing countries and is meant to strengthen our relations with these countries.

[Translation]

Rural Development by Voluntary Organisations

6004. SHRI PHOOL CHAND VERMA : Will the PRIME MINISTER be pleased to state :

(a) whether Government propose to constitute Rural Development agencies in different parts of the country;

(b) if so, the details thereof;

(c) whether the Government also propose to associate voluntary organisations with the rural development works to be undertaken by these Agencies; and

(d) if so, the name of such voluntary organisations, State-wise and Union Territory-wise?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI HARJIBHAI PATEL) : (a) and (b). Various Rural Development Programmes including IRDP are already being implemented at district level through the District/State Rural Development Agencies. These are registered societies under the respective State Registration of Societies Act and are generally Chaired by the Collector/Dy. Commissioner/Chairman Zilla Parishad depending upon the practice prevailing in the State.

(c) and (d). Voluntary Organisations are indirectly involved in the implementation of Rural Development Programmes. Financial assistance is also given to these organisations through the ongoing schemes of CAPART. A total of 13,567 projects connected with various aspects of rural development, i.e. Rural Water Supply, DWCR, IRDP, JRY etc. have been funded by CAPART (upto Nov. 30, 1994) involving a total release of Rs. 225.03 crores.

[English]

Maruti Udyog Disinvestment

6005. SHRI PIUS TIRKEY : Will the PRIME MINISTER be pleased to state :

(a) the proportions of shares of Suzuki Motor Company and that of the Government of India in the shares of Maruti Udyog Ltd.;

(b) whether Maruti Udyog Limited has received any proposal to go for disinvestment as well as for new issue; and

(c) the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI) : (a) The shares held by Suzuki Motor Corporation, Government of India and the Maruti Udyog Ltd. Employees Mutual Benefit Fund are in the ratio 50 : 49.74 : 0.26.

(b) Government has not received any proposal for disinvestment or for new issue in Maruti Udyog Limited.

(c) Does not arise.

[Translation]

Government Employees Association

6006. SHRI RAJESH KUMAR :
SHRI TEJ NARAYAN SINGH :
SHRIMATI SHEELA GAUTAM :

Will the PRIME MINISTER be pleased to state :

(a) whether new rules have been enacted for granting recognition to Central Government employees associations; and

(b) if so, the details of the various methods to determine the number of the members of various employees associations?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI MARGARET ALVA) : (a) and (b). The Central Civil Service (Recognition of Service Associations) Rules, 1993 were